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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1925/92

New Delhi: this the 6th day of August, 97.

HON'BLE MR. S. R. ADIGE, MEMBER(A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

1. HB Singh
s/o Shri Buta Singh

2. S.S. Sahni,
s/o Shri Jeevan Singh

3. Manohar Singh,
s/o Shri Chandgi Ram

All Head Travelling Ticket Examiner
(Adhoc), Delhi Division, Northern Railway, New
Delhi.

4. K.L. Gomber,
s/o Shri Ganesh Das,
Travelling Ticket Examiner,
Delhi Division,
Northern Railway,
New Delhi
...Applicants.
(By Advocate: Shri K.N. R. Pillai)

Plaintiffs

1. Union of India,
through the General Manager,
Northern Railway,
New Delhi.

2. The Divisional Railway Manager,
Delhi Division,
Northern Railway,
Shata Entry Road,
New Delhi

.... Respondents.

(None appeared)

JUDGMENT

HON'BLE MR. S. R. ADIGE, MEMBER(A)

Applicants are aggrieved by their non-promotion as Head Travelling Ticket Examiners

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in Delhi Division of Northern Railway, when according to them, their juniors have been so promoted.

2. We have heard Shri KNR Pillai for the applicants. None appeared for respondents when the case was called out. As this is a 1992 case, we decided to proceed with the case after hearing Shri Pillai and perusing the materials on record.

3. In this connection our attention has been invited to the CAT PB judgment dated 3.2.97 in OA No. 2109/98 Chandi Ram Sharma & Ors. Vs. UOI & Ors which itself refers to earlier judgments of the Tribunal and in our opinion fully applies to the facts and circumstances of the present case. The operative portion of the judgment in Chandi Ram's case (supra) is extracted below:

"(a) The respondents are directed to verify the number of vacancies available in respect of Head Travelling Ticket Examiners in the Delhi Division as on 1.1.84. In the event it is found that adequate number of vacancies of Head Travelling Ticket Examiners were found available on the said date i.e. on 1.1.84, the applicants should also be adjusted against these vacancies, if they are found eligible for the said posts. The eligibility should be considered as on 1.1.84 only. These adjustments shall be in accordance with the rules/instructions on the subject and in the event they get adjusted against these vacancies, they shall be granted all the benefits that flow out of it;

(b) They are further directed to complete the exercise within four months from today and intimate the applicants the result of such exercise; and

(15)

(c) A direction is also issued, if there is monetary benefit arising in such exercise that shall be paid to the applicants within two months thereafter."

4) We dispose of the present OA in terms of the directions extracted above. No costs.

Lakshmi Summ
(MRS. LAKSHMI SUMMINATHAN)

MEMBER(J)

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(S. R. ADIGE)
MEMBER(A)

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